The 29th February 1960

No.LJL.51/59.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

(Received the assent of the Governor on the 24th February 1960)

ASSAM ACT No.V OF 1960

THE ASSAM GANJA AND BHANG PROHIBITION (AMENDMENT) ACT, 1959

(As passed by the Assembly)

[Published in the Assam Gazette, Extraordinary, dated the 1st March 1960]

An

Act

to amend the Assam Ganja and Bhang Prohibition Act, 1958

WHEREAS it is expedient to amend the Assam Ganja and Bhang Prohibition Act, 1958 hereinafter called the Principal Act in the manner hereinafter appearing;

Assam Act XXI of 1959.

Preamble.

It is hereby enacted in the Tenth Year of the Republic of India as follows:—

Short title, extent and commencement. 1. (1) This Act may be called the Assam Ganja and Bhang Prohibition (Amendment) Act, 1959.

(2) It shall have the like extent as the Principal

(3) It shall come into force at once.

Amendment 2. In sub-section (1) of section 7 of the Principal of section 7 Act for the figures "3" and "4" the figures "4" and of Assam "5" shall respectively be substituted.

1959.